

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.259 of 2013

Dated : 31st October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Punjab State Transmission Corp. Ltd. Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

ORDER

We have heard the learned counsel for the Appellant. The main issue which has been decided in the Review has already been decided in the main Order. Hence, there is a doubt as to whether the Appeal is maintainable as against the Review Order.

However, the Appeal is admitted subject to the maintainability. Issue notice to the Respondents returnable on 06.12.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **06.12.2013.**

(V.J. Talwar)
Technical Member
ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson